

12(2)-T.B/53, dated the 27th June 1953.

- (xi) Ministry of Commerce and Industry Notification No. 12(2)-T.B/53, dated the 27th June 1953. [Placed in Library. See No. S-82/53.]

**MINISTRY OF COMMERCE AND INDUSTRY ORDER**

**Shri T. T. Krishnamachari:** I also beg to lay on the Table a copy of the Ministry of Commerce and Industry Order No. S.R.O. 987, dated the 26th May, 1953. [Placed in Library. See No. S-83/53.]

**MINISTRY OF W. H. & S. NOTIFICATIONS**

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** I beg to lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of each of the following notifications issued by the Ministry of Works, Housing and Supply, namely,—

- (i) Notification No. 1608-EII/53, dated the 8th May, 1953.
- (ii) Notification No. 3166-EII/53, dated the 29th June, 1953.
- (iii) Notification No. 3167-EII/53, dated the 29th June, 1953.

[Placed in Library. See No. S-84/53.]

I also beg to lay on the Table, under sub-section (3) of section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply Notification No. 1654-EII/53, dated the 18th May, 1953. [Placed in Library. See No. S-85/53.]

**REPORT OF ELECTION COMMISSION**

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to lay on the Table a copy of the Report of the Election Commission regarding disposal of election petitions arising out of the last general elections. [See Appendix I, Annexure No. 2.]

**INDIAN PATENTS AND DESIGNS (AMENDMENT) BILL**

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** I beg to move for leave to introduce a Bill further to amend the Indian Patents and Designs Act, 1911.

**Mr. Deputy-Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Indian Patents and Designs Act, 1911.”

*The motion was adopted.*

**Shri T. T. Krishnamachari:** I introduce the Bill.

**REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL**

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to move:

“That the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951 and to make certain consequential amendments in the Government of Part C States Act, 1951, be referred to a Select Committee consisting of Shri Mukund Lal Agarwal, Shri Ram Shanker Lal, Shri Piare Lal Kureel ‘Talib’, Shri Venkatesh Narayan Tivary, Shri Hari Vinayak Pataskar, Shri Bhawanji A. Khimji, Shrimati Jayashri Rajji, Shrimati Anasuyabai Kale, Sardar Amar Singh Saigal, Shri Krishnacharya Joshi, Shri Nandlal Joshi, Shri Gajendra Prasad Sinha, Shri Lalit Narayan Mishra, Shri Nageshwar Prasad Sinha, Shri N. Rachiah, Shri Lokenath Mishra, Shri K. T. Achuthan, Shri S. V. Ramaswamy, Shri Paidi Lakshmayya, Shri Tek Chand, Shri Radha Raman, Shri Bheekha Bhai, Shri Muhammed Khuda Bukhsh,